

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.No.604/98

Thursday this the 11th day of June, 1998.

CORAM:

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE SHRI P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

C.Sreedharan Pillai,  
Ex.Casual Labourer,  
Residing at:  
Mundanvila Puthen veedu,  
Kutriyani Kadu,  
Keezharur P.O.  
Trivandrum District. ..Applicant

(By Advocate Mr. T.C.G.Swamy)

vs.

1. Union of India represented by  
the General Manager,  
Southern Railway,  
Headquarters Office,  
Park Town P.O.,  
Madras-3.
2. The Divisional Railway Manager,  
Southern Railway,  
Trivandrum Division,  
Trivandrum-14.
3. The Divisional Personnel Officer,  
Southern Railway,  
Trivandrum Division,  
Trivandrum-14. ..Respondents

(By Advocate Mr.P.A.Mohammed)

The Application having been heard on 11.6.98, the Tribunal  
on the same day delivered the following:

O R D E R

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN:

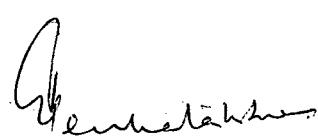
The applicant a retrenched casual labourer is aggrieved that his claim for reengagement and absorption in a Group 'D' post is not even considered by the respondents though persons with lesser length of service have been reengaged. A representation made by the applicant in this behalf dated 22.4.97(Annexure A3) to

the second respondent has not yet been considered and disposed of. Therefore, the applicant has filed this application for a direction to the second respondent to consider the representation and to reengage and absorb him on a Group D post within a time limit.

2. When the application came up for hearing today, learned counsel on either side agree that the application may be disposed of with a direction to the second respondent to consider and dispose of the representation (Annexure A3) submitted by the applicant within a short time.

3. In the result in the light of what is stated above, the application is disposed of with a direction to the second respondent to consider the representation made by the applicant (Annexure A3) dated 22.4.97 and give the applicant an appropriate order within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 11th June, 1998.



P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER



A.V. HARIDASAN  
VICE CHAIRMAN

LIST OF ANNEXURE

**Annexure A3: Representation dated 22.4.1997  
submitted by the applicant to  
the second respondent.**

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